

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:538
ANSWERED ON:11.11.2010
COMPENSATION TO VICTIMS OF TRAIN ACCIDENT
Bais Shri Ramesh;Singh Shri Radha Mohan

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of casualties, men and women, separately in Jnaneshwari Express derailment dated 28th May, 2010, Jhargram (West Bengal);
- (b) the details of compensation announced and paid to the victims so far with names of victims;
- (c) the details of victims who have not received compensation yet with reasons therefor;and
- (d) the steps taken by the Railways for prompt payment to compensation to the victims and the time by which it will be completed?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (d): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE UNSTARRED QUESTION NO.538 BY SHRI RADHA MOHAN SINGH AND SHRI RAMESH BAIS TO BE ANSWERED IN LOK SABHA ON 11.11.2010 REGARDING COMPENSATION TO VICTIMS OF TRAIN ACCIDENT.

(a): In the collision of Train No. 2102 Up Jnaneshwari Express with a Goods Train between Khemasuli and Sardiha stations on 28.05.2010, 150 passengers lost their lives and 170 passengers suffered injuries. Out of 150 passengers killed, 98 are male and 36 female, while the identity of 16 persons is yet to be established.

(b) & (c): Compensation is paid by the Railways when a claim is filed in the Railway Claims Tribunal and a decree is awarded by the Tribunal. In this accident, 180 claim applications have been filed in the Railway Claims Tribunal so far and decrees have been passed in 16 cases. Out of these 16 cases, payments amounting to Rs. 8,30,000/- have been released in cases of deaths of Shri Sourav Bhatra and Ms. Julekha Khatoon and in case of injury of Shri Babu Mistry.

Ministry of Railways has also ordered payment of enhanced ex-gratia of Rs. 5 lakhs to the next of kin of each deceased, Rs. 1 lakh to each grievously injured and Rs. 50,000/- to each simple injured in this accident. So far, an amount of Rs. 7.36 crore (approximately) has been released towards ex-gratia to the next of kin of 134 deceased and 148 injured passengers.

Ex-gratia amount has been released in full in 127 death cases. In 7 death cases, ex-gratia has been released in part pending verification of documents. In the balance 16 death cases, ex-gratia payment could not be released as the dead bodies have still not been identified.

Full ex-gratia payment has been made in 52 cases of grievous injury. In 3 cases of grievous injury, ex-gratia has been paid in part pending verification of documents and in 4 cases ex-gratia could not be released due to incomplete documents.

In 93 cases of simple injury, ex-gratia has been paid and the balance 18 simple injured passengers could not be paid as their addresses and contact numbers are not available.

(d): Steps taken by the Railways for prompt release of ex-gratia to the victims of above accident include on the spot payment of Rs. 25,000/- to each victim, setting up of a dedicated ex-gratia payment cell in the office of Divisional Railway Manager, Kharagpur, advertisement in newspapers for helping victims claim disbursement of due amount, establishing direct contact with the victims and their kins, etc.